Joint Ventures by British Industrialists

1492. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether there is a lukewarm response from the British industrialists for investments in joint ventures according to the Confederations of Indian Industries team:
- (b) whether the Government have taken any initiative to attract the British industrialists to invest in various projects in India; and
 - (c) if so, their response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) The Confederation of Indian Industry team comprising some Chief Executives of Industries had gone on a mission to UK from 6-9 July, 1992. CII had reported that their mission attracted positive response from British Industry with regard to investments in India and also in terms of their interest in the economic reforms in India.

(b) and (c). Various policy initiatives detailed in the Statement on Industrial Policy tabled on 24th July, 1991 are aimed inter alia, at generally attracting foreign investment. Companies from various countries, including UK, have shown their interest in investing in India. The total direct foreign investment in India proposed by UK companies in the foreign collaboration approvals issued by the Government during the period 1990 to 1992 has been as under:-

Year	Total foreign investment, (Rs. in crores)
1990	9.06
1991	32.10
1992 (upto October)	109.42

Family Pension Rules

1493. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to modify the family pension rules in the event of pensioners 'death; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Dues not arise.

Machinery under Consumer Protection

1494. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

- (a) the steps taken to strengthen the Machinery under Consumer Protection Act;
- (b) whether the samples of food items are taken form various localities to create awareness among the consumers; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Under the Consumer Protection Act, 1986 Central Government is responsible for setting up of National Consumer Disputes Redressal Commission (National Commission) and the Central Consumer Protection Council and they have been set up and are functioning. State Governments are responsible for setting up of Consumer Disputes Redressal commission (State Commission) and Consumer Disputes Redressal Forums (District Forums) and